

Central Administrative Tribunal
Principal Bench: New Delhi

(P)

C.P. No. 54/2001 In
O.A. No. 2006/2000

New Delhi this the 14th day of May, 2001

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Rajender Kumar
Son of Shri Subramanium
Resident of House No. 45, Anand Gram,
Tahirpur, Shahdara, Delhi-95.
2. Ms. Suman Rani,
D/o Kalicharan,
Resident of 369/96, Type-II
Mirdard Road, LNJP Hospital,
New Delhi.

- Petitioners

(None Present)

Versus

1. Shri Vimal Chandra Pandey,
Director Administration
LNJP Hospital,
Jawahar Lal Marg,
New Delhi.

-Respondent/
Contemnor

(By Advocate: Shri Ajesh Luthra)
ORDER (Oral)

By Shri V.K. Majotra, Member (A)

Shri Luthra stated that OA 2006/2000 was decided on merit vide order dated 2.5.2001 dismissing the OA being devoid of merit. The present Contempt Petition had been filed on 29.1.2001 stating that Tribunal's interim order dated 18.12.2000 directing the respondents to allow them to continue to work till they are replaced by regularly appointed candidates has been violated. It seems that after the dismissal of the OA, the petitioners are not interested in pursuing the matter for implementation of the interim order. The petitioners have also not filed rejoinder to the reply.

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2. Having regard to the final decision in the OA and non-prosecution of the present Contempt Petition filed by the petitioners, the C.P. is dismissed and notice to the alleged respondent/contemner is discharged.

S. Raju

(Shanker Raju)
Member (J)

cc.

V. K. Majotra

(V.K. Majotra)
Member (A)